



**DHFL GENERAL INSURANCE LIMITED**

**CONTRACTORS ALL RISK POLICY**

'ADD ON' COVER'

**Escalation Clause (UIN: IRDAN152A0027V01201718)**

Attached to and forming part of the Policy No. \_\_\_\_\_

It is hereby declared and agreed that the Insured having paid the agreed extra premium, Company shall provide for escalation in Sum Insured under items of Section I of the Schedule attached to the Policy up to -----% of the original Site Value, the basis of claim settlement shall be the original site value of affected equipment/ property as Insured plus increase in cost of replacement/ reconstruction, if any provided that the increase in the value of such equipment/ property does not exceed ----- % of the original site value as Insured.

It is also hereby declared and agreed that in the event of a claim the Insured would be considered as fully Insured up to the Sum Insured inclusive of -----% increase as per selected escalation and underinsurance would apply only in the event of the cost of replacement / reconstruction of the affected equipment/property exceeding the original value as Insured inclusive of selected ----- % towards escalation.

It is however understood and agreed that the premium collected against escalation provision shall not be subject to refund of premium as provided in the premium adjustment clause.

It is further understood and agreed that in case of additional premium chargeable during final adjustment, additional escalation premium will be charged to the Insured but in case of any premium refundable during final adjustment no refund shall be allowed against the escalation premium already charged to the Insured.